

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****MANEESH PHARMACEUTICALS LIMITED OPERATING IN MANUFACTURING AND
DISTRIBUTION OF PHARMACEUTICAL PRODUCTS AT
MUMBAI- MAHARASHTRA, PUNE- MAHARASHTRA, AND SOLAN- HIMACHAL PRADESH**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MANEESH PHARMACEUTICALS LIMITED PAN No.: AAACM3635Q CIN: U24230MH1985PLC036952
2.	Address of the registered office	29/33, Ancillary Industrial Plots, Govandi, Mumbai City, Maharashtra-400043
3.	URL of website	https://www.maneeshpharma.com/
4.	Details of place where majority of fixed assets are located	1) Unit No. 01: Plot No. 40, Ancillary Industrial Plots, Govandi, Mumbai-400043 2) Registered Office & Unit No. 02: Plot No. 29-33, Ancillary Industrial Plots, Govandi, Mumbai-400043 3) Unit No. 03: Maneesh Exports (EOU), a division of MPL, Address: Plot No. D-16/07, TTC Industrial Area, Turbhe MIDC, Navi Mumbai, 400703, Maharashtra 4) Unit No. 04: D-6/S-25, T- Block, MIDC, Bhosri, Pune-411026, Maharashtra 5) Unit No. 05: T-Block, 172, MIDC, Bhosri, Pune-411026, Maharashtra 6) Unit No. 06- Khasra No. 337-340, Vill. Balyana, P.O. Barotiwala Near HUL, The. Baddi, Distt. Solan, Himachal Pradesh-174103
5.	Installed capacity of main products/ services	The Corporate Debtor has 6 manufacturing units as mentioned against entry no. 4 above. The Corporate Debtor is manufacturing and distributing Soft gelatine capsules, ointments, antibiotics, multivitamins, antacids, and other tablets and capsules. The details are given in the detailed Invitation for Expression of Interest available at: https://drive.google.com/drive/folders/1ZOZ5dT F6YgbUGZyKQRe8o-cvym5tHV2c?usp=drive_link
6.	Quantity and value of main products/ services sold in last financial year	INR 49767.28 Lakh (FY 2024-25-Provisional unaudited)
7.	Number of employees/ workmen	More than 1000 Employees and Workers.

		The details are given in the Details Invitation for Expression of Interest available at: https://drive.google.com/drive/folders/1ZOZ5dT F6YgbUGZyKQRe8o-cvym5tHV2c?usp=drive_link
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited Financial Statements (Standalone) for FY 2023-24 Audited Financial Statements (Consolidated) for FY 2023-24 Provisional Financial Statements (Consolidated) for FY 2024-25 https://drive.google.com/drive/folders/1UBoe2ik UVeGxbnwGjXMPvijK1ED8ngRy?usp=drive_link Maybe obtained by sending email at cirp.mpl@resurgentrpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1ZOZ5dT F6YgbUGZyKQRe8o-cvym5tHV2c?usp=drive_link Maybe obtained by sending email at cirp.mpl@resurgentrpl.com
10.	Last date for receipt of expression of interest	02-07-2025
11.	Date of issue of provisional list of prospective resolution applicants	12-07-2025
12.	Last date for submission of objections to provisional list	17-07-2025
13.	Date of issue of final list of prospective resolution applicants	27-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01-08-2025
15.	Last date for submission of resolution plans	01-09-2025
16.	Process email id to submit Expression of Interest	cirp.mpl@resurgentrpl.com ,




Mr. Asish Narayan
Resolution Professional

In the matter of Maneesh Pharmaceuticals Limited (Under CIRP)
Registration No-IBBI/PA-002/IP-N00444/2017-2018/11274
AFA NO. AA2/11274/02/311225/203699
AFA VALID UP TO: 31-12-2025
Address: 4A/703, Whispering Palms, Lokhandwala, Kandivali (East),
Mumbai City, Maharashtra-400101
Email: cs.asish@gmail.com, cirp.mpl@resurgentrpl.com
Mobile: +91-9920299049
Date: 16-06-2025
Place: Mumbai



Petronet LNG Limited

NOTIFICATION FOR SELECTION OF CONTRACTOR FOR EXECUTION OF BALANCE CIVIL, INTERIOR AND ALLIED WORKS FOR OFFICE BUILDING COMPLEX AT DWARKA SECTOR-14, NEW DELHI

Petronet LNG Limited (PLL) invites proposals through Domestic Competitive Bidding (DCB) from experienced and financially sound Contractor for execution of Balance Civil, Interior and Allied Works for Office Building Complex at Dwarka Sector-14, New Delhi.

Interested parties are requested to visit our website www.petronetng.in for detailed eligibility criteria along with other necessary details for issuance of Bidding document.

CGM & VP (C&P)
PETRONET LNG LIMITED
1st Floor, World Trade Centre, Babar Road,
Barakhamba Lane, New Delhi-110 001, India.
Tel: No. +91-11-23472525
Email: Tenderdc_2025@petronetng.in



GALLANT ISPAT LIMITED

CIN: L27109UP2005PLC195660
Regd. Office: Gorakhpur Industrial Development Authority (GIDA),
Sahjanwa, Gorakhpur – 273209, Uttar Pradesh
Contact No: 0551-3515500; www.gallant.com; E-mail: csgm@gallant.com

NOTICE TO SHAREHOLDERS

Transfer of Unclaimed Final Dividend 2017-18 and Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended ("the Rules"), the Company is mandated to transfer the amount of Unclaimed Dividend remained unpaid for a period of seven years and equity shares in respect of which dividend has not been paid or claimed for seven consecutive years or more to IEPF established by the Central Government.

In compliance with the said Rules, the Company has sent individual communication to the concerned shareholders at their registered address whose dividends remain unclaimed and whose equity shares are liable to be transferred to IEPF under the Rules. The Shareholders are advised to claim such dividends by September 30, 2025. The Complete details of the concerned shareholders are present on Company's website www.gallant.com under Investors Corner.

The concerned shareholders are requested to take note that in case the dividends are not claimed by September 30, 2025, their entire equity shares will be transferred to IEPF, without any further notice and no claim shall lie against the Company or Company's Registrar and Share Transfer Agent in respect of equity shares so transferred to IEPF. Also, please note that shareholders whose Unclaimed Final Dividend amount of F.Y. 2017-18 remaining unpaid and unclaimed shall be transferred to IEPF, if not claimed by the said date.

For shares which are in physical form and due for transfer to IEPF, the Company shall issue new share certificates in lieu of original share certificates for the purpose of transfer of shares to IEPF as per rules, and upon such issue, the original share certificates will stand automatically cancelled and be deemed non-negotiable.

Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Authority / IEPF Account including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules.

In case shareholders have any queries on the subject matter and the Rules, they may contact Niche Technologies Private Limited, Company's Registrar and Share Transfer Agent at 7th Floor, Room, No. 7A & 7B, 3A, Auckland Road, Elgin, Kolkata, West Bengal 700017, Telephone: (033) 22806616/17/18; Fax: (033) 22806619; Email: nichetechpl@nichetechpl.com. Alternatively, shareholders may contact Mr. Nitesh Kumar, Company Secretary, Gallant Ispat Limited at the Registered Office Address at Gorakhpur Industrial Development Authority (GIDA), Sahjanwa, Gorakhpur – 273209, Uttar Pradesh, Mobile: 9903462248, Telefax: 0551-3515500; E-mail: csgm@gallant.com.

For Gallant Ispat Limited
Sd/-
(Nitesh Kumar)
Company Secretary

Date: June 16, 2025
Place: Gorakhpur



INVITATION FOR EXPRESSION OF INTEREST FOR MANEESH PHARMACEUTICALS LIMITED OPERATING IN MANUFACTURING AND DISTRIBUTION OF PHARMACEUTICAL PRODUCTS AT MUMBAI- MAHARASHTRA, PUNE, MAHARASHTRA, AND SOLAN- HIMACHAL PRADESH (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	MANEESH PHARMACEUTICALS LIMITED PAN No.: AAACM3635Q CIN: U24230MH1985PLC036952
2. Address of the registered office	29/33, Ancillary Industrial Plots, Govandi, Mumbai City, Maharashtra-400043
3. URL of website	http://www.maneeshpharma.com/
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5. Installed capacity of main products/ services	The Corporate Debtor has 6 manufacturing units as mentioned against entry no. 4 above. The Corporate Debtor is manufacturing and distributing Soft gelatine capsules, ointments, antibiotics, multivitamins, antacids, and other tablets and capsules. The details are given in the detailed Invitation for Expression of Interest available at: https://drive.google.com/drive/folders/1Z0Z5dTF6YgbUGZyKqRe8o-cym5tHVZc?usp=drive_link
6. Quantity and value of main products /services sold in last financial year	INR 49767.28 Lakh (FY 2024-25-Provisional unaudited)
7. Number of employees/ workmen	More than 1000 Employees and Workers. The details are given in the Details Invitation for Expression of Interest available at: https://drive.google.com/drive/folders/1Z0Z5dTF6YgbUGZyKqRe8o-cym5tHVZc?usp=drive_link
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited Financial Statements (Stand-alone) for FY 2023-24 Audited Financial Statements (Consolidated) for FY 2023-24 Provisional Financial Statements (Consolidated) for FY 2024-25 https://drive.google.com/drive/folders/1UBoe2IkUVeGxbnGjXMPvjiK1ED8ngRy?usp=drive_link . Maybe obtained by sending email at cirp.mpl@resurgentprl.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1Z0Z5dTF6YgbUGZyKqRe8o-cym5tHVZc?usp=drive_link . Maybe obtained by sending email at cirp.mpl@resurgentprl.com
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11. Date of issue of provisional list of prospective resolution applicants	12-07-2025
12. Last date for submission of objections to provisional list	17-07-2025
13. Date of issue of final list of prospective resolution applicants	27-07-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01-08-2025
15. Last date for submission of resolution plans	01-09-2025
16. Process email id to submit Expression of Interest	cirp.mpl@resurgentprl.com

Date: 16-06-2025 **SD/-**
Place: Mumbai **Asish Narayan**
Resolution Professional
In the matter of Maneesh Pharmaceuticals Limited (Under CIRP)
Registration No-IBBI/PA-002/IP-000444/2017-2018/11274
AFA NO. A22/11274/02/311225/203699 - AFA VALID UP TO: 31-12-2025
Address: 4A/703, Whispering Palms, Lokhandwala, Kandivali (East),
Mumbai City, Maharashtra-400101
Email: cs.asish@gmail.com, cirp.mpl@resurgentprl.com



KKALPANA INDUSTRIES (INDIA) LIMITED

Regd. Office: Bhas, No. 14, P.O. & P.S. Bhasnagar,
Diamond Harbour Road, South 24 Parganas – 743001, West Bengal
Telephone: +91-033-4064 7843
E-Mail: kolkata@kkalpana.co.in, Website: www.kkalpanagroup.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs, including any amendment and re-enactment thereof ("the Rules")

Pursuant to Section 124(6) of the Companies Act, 2013 ("the Act") read with Rule 6 of the Rules (as amended from time to time), all shares in respect of which dividends remain unclaimed/unpaid by the shareholders for seven consecutive years or more, shall be transferred by the Company to the Demat Account of Investor Education and Protection Fund (IEPF) Authority.

Accordingly for all shareholders whose dividend for the financial year 2017-18 onward has remained unpaid / unclaimed consecutively, the corresponding shares of the face value of Rs 2/- each will also be due to be transferred to Demat Account of IEPF Authority in the following manner:

a. In case of shares held in Physical form, by issuance of Duplicate Share certificate and thereafter transferring the shares to Demat Account of IEPF Authority. Accordingly, the original share certificate(s), which stand registered in your name would stand automatically cancelled and be deemed non-negotiable.

b. In case of shares held in Demat Form, by transfer of shares directly to Demat Account of IEPF Authority through the Depository participants as per Rules.

Adhering to the various requirements set out in the Rules, the company has communicated individually to the concerned shareholders whose shares are liable to be transferred to Demat Account of IEPF Authority, at their last recorded address with the Company/ Registered Share Transfer Agents (RTA), for taking appropriate action. The full details of such shareholders having uncashed dividends and shares due for transfer has been given on the website of the Company www.kkalpanagroup.com.

Notice is hereby again given to all such shareholders to make an application to the Company / Registrar by 2nd October, 2025 with a request for claiming the unpaid dividend so that the shares are not transferred to the IEPF. In case the company does not receive any communication from the concerned shareholders by the due date, the Company shall, with a view to comply with the requirements set out in the Rules, transfer the shares to the Demat Account of IEPF Authority by the due date as per procedure stipulated in the Rules, without any further notice. No claim shall lie against the Company in respect of Unclaimed Dividend/shares transferred to IEPF pursuant to the Rules.

The shareholders may please note that when the above equity shares would be transferred to the Demat Account of IEPF Authority then such shares will not be available to the shareholders for sale or transfer or to be dealt with in any manner except as per the process and provisions prescribed in aforementioned Section 124(6) of the Act and related Rules.

Any person, whose shares and unclaimed dividends, including all benefits accruing on such shares, if any, have been transferred to the Fund, may claim the shares/dividends from the IEPF Authority by making online application in Form IEPF-5 which shall be available at www.iepf.gov.in and after following the procedure prescribed in the Rules.

For claiming the unclaimed dividend or in case the shareholders have any queries on the subject matter and the Rules, they may contact the Company's Registrar & Share Transfer Agents at CB Management Services (P) Ltd, Rasoi Court, 5th Floor, 20, Sir R N Mukherjee Road, Kolkata - 700001, West Bengal, Tel. No. 033-69066200, E-mail: rtat@cbmsl.com.

By Order of the Board
For Kkalpana Industries (India) Limited
Sd/-
Swati Bhansali
(Membership No. ACS 52755)
(Company Secretary and Compliance Officer)

Date: 16.06.2025
Place: Kolkata.



SUNDARAM MUTUAL

— Sundaram Finance Group —

RECORD DATE FOR INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW)

NOTICE is hereby given that Sundaram Trustee Company Limited, the Trustee to Sundaram Mutual Fund, has declared Income Distribution cum capital withdrawal (IDCW) on the face value of ₹ 10/- under the following scheme:

Scheme Name	Plan/Option	Record Date (IDCW)*	Amount of IDCW* (₹ per unit)	NAV per unit as on June 13, 2025 (₹)
Sundaram Diversified Equity Fund	Regular-IDCW	June 19, 2025	0.126	16.7823
	Direct-IDCW		0.153	20.3809

Or subsequent business day if the specified date is a non-business day.
* Income Distribution will be done/IDCW will be paid, net of tax deducted at source, as applicable.

Pursuant to the payment of IDCW, the NAV of the scheme will fall to the extent of payout and statutory levy, if applicable. The IDCW payout will be to the extent of above mentioned IDCW per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower. Past performance may or may not be sustained in future. All unitholders under the IDCW Option of the above-mentioned scheme, whose name appears on the Register of Unitholders on the aforesaid Record Date, will be entitled to receive the IDCW. The above stated quantum of IDCW and the Record Date were approved by the Board of Directors of Sundaram Trustee Company Limited vide their circular resolution dated June 14, 2025.

For Sundaram Asset Management Company Ltd
R Ajith Kumar
Company Secretary & Compliance Officer

Place: Chennai
Date: June 17, 2025

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215
www.sundarammutual.com
Regd. Office: No. 21, Patullas Road, Chennai 600 002.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



GREAVES COTTON LIMITED

Corporate Identity Number: L99999MH1922PLC000987

Registered Office: J-2, MIDC Industrial Area, Chikalthana, Aurangabad - 431 210.

Corporate Office: Unit No. 1A, 5th Floor, Tower 3, Equinox Business Park, LBS Marg, Kurla (W), Mumbai - 400070

Telephone: +91 22 41711700

E-mail: investorservices@greavescotton.com; **Website:** www.greavescotton.com



NOTICE TO SHAREHOLDERS

For transfer of equity shares of the Company to the Demat Account of Investor Education and Protection Fund ("IEPF")

This Notice is hereby given to shareholders of the Company pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time. The Act and the Rules, amongst other matters, contain provisions for transfer of unpaid or unclaimed dividends to IEPF and transfer of shares, in respect of which dividend remain unpaid or unclaimed for seven consecutive years or more, to the Demat Account of the IEPF Authority. However, where there is a specific order of Court or Tribunal or Statutory Authority restraining any transfer of such shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996, the Company will not transfer such shares to the IEPF.

The due date for claiming final dividend for the financial year 2017-18 is 18th September, 2025. The Company has sent individual communications to the concerned shareholders at their registered address who have not claimed the final dividend for the financial year 2017-18 and the subsequent years, and consequently whose shares are liable to be transferred to IEPF by doing appropriate corporate action. The said information is available at the website of the Company at <https://greavescotton.com/investor-relations/investor-information/>

ACTION REQUIRED FROM CONCERNED SHAREHOLDERS

The concerned shareholders are therefore, requested to claim the unclaimed dividend amount by sending following documents to the Company at investorservices@greavescotton.com or to the Company's Registrar and Share Transfer Agent ('RTA') at einward.nis@kfintech.com preferably by Friday, 29th August, 2025.

SHAREHOLDERS HOLDING SHARES IN ELECTRONIC FORM shall submit a (a) self-attested copy of the client master list; (b) duly filled and signed undertaking enclosed with the individual communication issued. Kindly ensure that the Bank details registered against your demat account are correct or update the same with your Depository Participant. Payment will be made to the Bank Account registered against the Demat account.

SHAREHOLDERS HOLDING SHARES IN PHYSICAL FORM shall submit the Investor Service Request Form ISR-1, Form ISR-2 and Form No. SH-13 (Nomination Form) duly filled and signed as per the instructions stated therein along with the supporting documents: (a) self-attested copy of a cancelled cheque, PAN, and proof of address; (b) duly filled and signed undertaking enclosed with the individual communication issued. It should be noted that payment can be made to shareholders holding shares in physical form only if the folio is KYC compliant.

As per the SEBI Master Circular dated 07th May, 2024, outstanding payments will be credited directly to the bank account if the folio is KYC Compliant.

The Investor Request Forms are available at the website of the Company at <https://greavescotton.com/investor-relations/investor-information/> and at the website of our RTA at <https://ris.kfintech.com/client-services/isc/isrforms.aspx>

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules.

The concerned shareholder(s) are further informed that all future benefits arising on such shares would also be transferred to the IEPF Authority.

The Shareholder(s) may note that in the event of transfer of their unclaimed dividends and shares to the IEPF Demat Account (including all benefits accruing on such shares, if any), the concerned shareholder(s) are entitled to claim the same from the IEPF Authority by (i) submitting an online application in the prescribed Form IEPF-5 which is available on the website of the Ministry of Corporate Affairs (MCA) at <https://www.mca.gov.in/content/mca/global/en/foportal/fologin.html> and access the form under MCA Services>Company e-filing>IEPF Services, after obtaining entitlement letter from the Company; and (ii) by sending the physical copy of Form IEPF-5 duly signed (as per the specimen signature recorded with the Company) along with the required documents enumerated in Form IEPF-5, to the Company.

For better investor servicing Shareholders are requested to keep their PAN, bank details, latest address and email id against their folio no. updated, by writing to RTA / Depository Participant as applicable.

In case if you have any queries or need any assistance in this regard, please contact:

Greaves Cotton Limited Investor Services Department Corporate Office: Unit No. 1A, 5 th Floor, Tower 3, Equinox Business Park, LBS Marg, Kurla (West), Mumbai – 400070 Tel: 022-41711700 Email: investorservices@greavescotton.com	KFin Technologies Limited Unit: Greaves Cotton Limited Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500032, Toll Free No.: 1800 309 4001 Email: einward.nis@kfintech.com
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For Greaves Cotton Limited
Sd/-
Atindra Basu
Group General Counsel & Company Secretary

This is only an advertisement for information purposes and not for publication, distribution, or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated, June 11, 2025 (the "Letter of Offer") filed with the Stock Exchange, namely BSE Limited, where presently the Equity Shares of the Company are listed, and the Securities and Exchange Board of India ("SEBI").

SYLPH TECHNOLOGIES LTD.
Registered office: - 517 Skye Corporate Park, P No - 2-5 Scheme No - 78 - 2 5 Scheme No - 78 - 2, Indore
Contact person: Ms. Ms.Neelima Mahant, Company Secretary & Compliance Officer
Telephone: 91777795623; E-mail: sylph@yahoo.com; Website: www.sylphtechnologies.com;
Corporate Identity Number: L36100MP1992PLC007102

FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF OUR COMPANY

FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF SYLPH TECHNOLOGIES LTD ONLY

RUPEE ISSUE OF UP TO 48,90,90,000 *FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹1/- (RUPEE ONE ONLY) (EQUITY SHARES) EACH AT A PRICE OF ₹1/- (RUPEE ONE ONLY) PER EQUITY SHARE ('ISSUE PRICE') ('RIGHT SHARES') FOR AN AMOUNT AGGREGATING UP TO ₹ 48,90,90,000 (RUPEES FOURTY EIGHT CRORE NINETY LAKHS NINETY THOUSAND ONLY) ON A RIGHTS ISSUE BASIS TO THE ELIGIBLE SHAREHOLDERS OF SYLPH TECHNOLOGIES LIMITED/COMPANY OR ('ISSUER') IN THE RATIO OF 15 RIGHTS SHARES FOR EVERY 11 EQUITY SHARES HELD BY SUCH ELIGIBLE SHAREHOLDERS AS ON THE RECORD DATE, FRIDAY, 18TH APRIL 2025 ('ISSUE'). THE ISSUE PRICE IS 1 TIMES THE FACE VALUE OF THE EQUITY SHARE. FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED 'TERMS OF THE ISSUE' BEGINNING ON PAGE 130 OF THIS LETTER OF OFFER *

PAYMENT METHOD FOR THE ISSUE

The entire amount of the Issue Price of ₹1/- per Rights Equity Share shall be payable at the time of Application, which constitutes 100% (Hundred percent) of the Issue Price.

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENOUCEMENT	ISSUE CLOSES ON**
TUESDAY, JUNE 17, 2025	WEDNESDAY, JUNE 25, 2025	TUESDAY, JULY 1, 2025

Eligible Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouces on or prior to the Issue Closing Date.
* Our Board or a duly authorized committee thereof will have the right to extend the Issue Period as it may determine from time to time but not exceeding 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA*

Simple, Safe, Smart way of making an application - Make use of IT!!!
*Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the funds in the bank account.
For further details, check selection an ASBA below.

Application in this Issue shall be made using the ASBA Facility in accordance with Regulation 76 of the SEBI (ICDR) Regulations, the SEBI Right Issue Circulars and the ASBA Circulars, all Investors desiring to make an Application in this Issue are mandatorily required to use the ASBA process only. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. Please note that subject to the SCBS complying with the requirement of the SEBI circular bearing reference number CIR/CFD/DIL/13/2012 dated September 25, 2012. Within the periods stipulated therein, Applications may be submitted at the Designated Branches of the SCBS. Further, in terms of the SEBI circular bearing reference number CIR/CFD/DIL/1/2013 dated January 02, 2013, it is clarified that for making Applications by SCBS on their own account using ASBA facility, each such SCBS should have a separate account in its own name with any other SEBI registered SSB(s). Such Account shall be used solely for the purpose making an application in this Issue and clear demarcated funds should be available in such account for such an Application.

The renunciation of Rights Entitlements credited in your demat account can be made either by sale of such Rights Entitlements, using the secondary market platform of the Stock Exchanges or through an off-market transfer. The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part during the Renunciation Period. Such renunciation shall result in renoucement of the Right Shares. The Investors should have the demat Rights Entitlements credited/lying in his/her own demat account prior to the renunciation. Investors shall be able to trade their Rights Entitlements; the trades will be settled by transferring the Rights Entitlements through the depository mechanism.

Pursuant to the provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars and in terms of the Letter of Offer, the Rights Entitlements of the Eligible Equity Shareholders have been credited in their respective demat account and shall be admitted for trading on the Stock Exchange under the ISIN INE706F20013 subject to regulatory approvals. For details of credit of the Rights Entitlement, see 'Terms

of the Issue - Credits of Right Entitlements in demat accounts of Eligible Equity Shareholders on page 130 of the Letter of Offer.

In accordance with the Regulation 77A of the SEBI (ICDR) Regulations read with the SEBI Rights Issue circulars the credit of Rights Entitlement and Allotment of Rights Shares shall be made in dematerialized only.

Eligible Equity Shareholders, whose Rights Entitlements are credited in RIGHTS SUSPENSE ESCROW ACCOUNT, are requested to provide relevant details (such as copies of self-attested PAN and client master sheet of the demat account etc., details) records confirming the legal and beneficial ownership of their respective Equity Shares) to the Company or the Registrar, being 2 (Two) Working Days prior to Tuesday, July 1, 2025, being the Issue Closing Date, to enable the credit of the Rights Entitlements by way of transfer from the demat suspense escrow account to their respective demat accounts at least 1 (One) day before Tuesday, July 1, 2025, being the Issue Closing Date. To enable such Eligible Equity Shareholders are also requested to ensure that the demat account is active, details which have been provided to the Company or the Registrar to facilitate the aforementioned transfer. PLEASE NOTE THAT CREDIT OF THE RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE THE INVESTORS TO THE RIGHTS SHARES AND THE INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS SHARES ON OR BEFORE THE ISSUE CLOSING DATE AND MAKE PAYMENT OF THE APPLICATION MONEY. FOR DETAILS, PLEASE SEE THE SECTION ENTITLED 'TERMS OF THE ISSUE - PROCEDURE FOR APPLICATION IN THE ISSUE ON PAGE 130 OF THE LETTER OF OFFER.

IN ACCORDANCE WITH REGULATION 77A OF THE SEBI (ICDR) REGULATIONS READ WITH THE SEBI RIGHTS ISSUE CIRCULAR, THE CREDIT OF RIGHTS ENTITLEMENTS AND ALLOTMENT OF RIGHT SHARES SHALL BE MADE IN DEMATERIALIZED FORM ONLY.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA)

An Investor wishing to participate in this Issue can participate only using the ASBA facility and is required to have an ASBA enabled bank account with SCBS, prior to making the Application. Investors shall submit the Application Form in physical mode to the Designated Branches of the SCBS or online/electronic Application through the website of the SCBS (If made available by such SCBS) for Authorizing such SCBS to block application Money payable on the application in their ASBA Accounts. For the list of banks, which have been notified by SEBI to act as SCBS for the ASBA process, please refer to https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=Recognised_Fin=yes&intmid=34. For details on Designated Branches of SCBS collecting the Application Form, please refer above mentioned link.

APPLICATION ON PLAIN PAPER

An Eligible Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Company, Registrar, the BSE Limited An Eligible Shareholder shall submit the plain paper Application to the Designated Branch of the SCBS for authorising such SCBS to block Application Money in the said bank account maintained with the same SCBS. Applications on plain paper will not be accepted from any Eligible Shareholder who has not provided an Indian address.

Please note that the Eligible Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, shall reach the office of the Designated Branch of the SCBS before Tuesday, July 1, 2025, being the Issue Closing Date and should contain the following particulars:

a. Name of the Company, being Sylph Technologies Limited
b. Name and address of the Eligible Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
c. Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Shareholder and for each Eligible Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
d. Number of Equity Shares held as on Record Date;
e. Allotment option – only dematerialised form;
f. Number of Rights Shares entitled to;
g. Number of Rights Shares applied for within the Rights Entitlements;
h. Number of Additional Rights Shares applied for; if any (applicable only if entire Rights Entitlements have been applied for);
i. Total number of Rights Shares applied for;
j. Total amount paid at the rate of Rs. 1/- (Rupee One Only) payable per Rights Share;

l. Details of the ASBA Account such as the SCBS account number, name, address and branch of the relevant SCBS;

m. In case of non-resident Eligible Shareholders making an application with an Indian address, details of the NRE / FCNR/ NRO account such as the account number, name, address and branch of the SCBS with which the account is maintained;

n. Authorisation to the Designated Branch of the SCBS to block an amount equivalent to the Application Money in the ASBA Account;

o. Signature of the Eligible Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCBS); and

In addition, all such Eligible Shareholders are deemed to have accepted the following:

In cases where Multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected. Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application form will be available on the website of the Registrar at <https://rights.cameindia.com/pradhin>.

If We acknowledge that Our Company, and the Registrar shall not be responsible if the Applications are not uploaded by SCBS, or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date;

In cases where Multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, as applicable, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application form will be available on the website of the Registrar at www.purvashare.com.

Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCBS, or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

LAST DATE FOR APPLICATION

The last date for submission of the duly filled in the Application Form or a plain paper Application is Tuesday, July 1, 2025, being the Issue Closing Date. Our Board may extend such date for such period as it may determine from time to time, subject to the issue period not exceeding 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCBS, uploaded with BSE Limited, and the Application Money is not blocked with the SCBS, the invitation to the offer contained in the Letter of Offer shall be deemed to have been declined and our board or any committee thereof shall be at liberty to dispose of the Equity shares hereby offered, as set out in the section entitled – Basis of Allotment on the page 150 of the Letter of Offer.

ALLOTMENT ONLY IN DEMATERIALIZED FORM

The Allotment of Equity Shares pursuant to the Issue will only be made in Dematerialised Form. In accordance with the SEBI Rights Issue Circulars, the Eligible Equity Shareholder, who hold Equity Shares in demat form as on Friday, 18th April 2025, being the Record Date, desirous of subscribing to Rights Shares may also apply in this issue during the Issue period subject to certain conditions

IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 77A OF THE SEBI (ICDR) REGULATIONS READ WITH SEBI RIGHTS ISSUE CIRCULAR, THE CREDIT OF RIGHTS ENTITLEMENT AND ALLOTMENT OF RIGHT SHARES SHALL BE MADE IN DEMATERIALIZED FORM ONLY. INVESTORS WILL NOT HAVE THE OPTION OF GETTING THE ALLOTMENT OF EQUITY SHARES IN PHYSICAL FORM.

LISTING

Receipt of In-principle approval from BSE Limited ("BSE") in accordance with Regulation 28 (1) of SEBI (LODR) Regulations for listing of the Rights Shares vide Letter No LOD/RIGHT/KD/PI/1817/2024-25 from BSE Limited ("BSE") Dated 14th February, 2025. Our Company will also make application to BSE Limited ("BSE") to obtain their trading approvals for the Rights Entitlements as required under the ASBA Circular;

DISCLAIMER CLAUSE OF SEBI

Submission of Letter of Offer to SEBI should not in any way be deemed or construed that SEBI has cleared or approved the Letter of Offer. The Investors are advised to refer to the full text of Disclaimer clause of SEBI beginning on page 125 of the Letter of Offer.

DISCLAIMER CLAUSE OF BSE LIMITED (DESIGNATED STOCK EXCHANGE)

It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer clause of the BSE Limited. For more information on 'Disclaimer of BSE Limited' kindly refer to page 126 of the Letter of Offer issued by the Company.

ESCROW COLLECTION BANK, ALLOTMENT ACCOUNT BANKS, REFUND BANKER

HDFC Bank Limited
Address: Jaora Compound, Indore
Contact Person: Shri Harshit Nagar;
E-mail ID: harshit.nagar@hdfcbank.com;
Contact Details: 022-66056588;
Fax Number: 022-67132416;
Website: www.hdfcbank.com;
SEBI Registration Number: INB000000063;
CIN: L65920MH1994PLC00618

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS

In accordance with the SEBI ICDR regulations the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Right Entitlement Letter and other issue material will be sent/ dispatched only to the Eligible Equity shareholders who have provided Indian address to our company and who are located in jurisdiction where offer and sale of the Rights Entitlement or Rights Shares is permitted under laws of such jurisdiction and does not result in and may not be construed as, a public offering in such jurisdiction. Further, Letter of offer will be sent / dispatched to the Eligible Equity shareholder who have provided Indian address to our company and who have made a request in this regard. In accordance with the above, the dispatch of the Abridged letter of offer, the Rights Entitlement letter along with the Application Form has been completed on Friday, June 13, 2025, by Registrar to the Issue.

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar accessible at www.sylphtechnologies.com by entering their DP-ID and Client-ID. Investors can access the Letter of Offer, the Abridged Letter of Offer, and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Shares under applicable securities laws) on the websites of:

a. Our Company's website at: www.sylphtechnologies.com

